

Date, 12/03/2026



BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
OA NO 156 OF 2025

KRISHNA GAURYA NIMBRE & ORS ... APPLICANT

VS

MOEF & CC AND OTHERS ... RESPONDENT

**AFFIDAVIT IN REPLY ON BEHALF OF RESSPONDENT NO. 5,  
MPCB**

I, Shripad Kulkarni being the Sub Regional Officer, of Respondent No. 5, The MAHARASHTRA POLLUTION CONTROL BOARD (MPCB), having my office at 2<sup>nd</sup> Floor, Parkar Complex, 224, Behind Nagar Parishad, Tal. Chiplun, Dist. Ratnagiri do hereby solemnly affirm and state as under:

1. I am Sub Regional Officer of Respondent No. 5, The MPCB, and am authorized to affirm the present reply to affidavit on its behalf. I have examined the relevant records available in my office in respect of the above matter and am affirming the present Reply Affidavit based on the same.
2. I say that the present OA has been filed with respect to alleged illegal tree cutting, illegal hill cutting, unauthorized excavation, and construction without permission at S, No. 412 at Village Mandivali, Taluka Dapoli, District Ratnagiri.
3. I say that there are no prayers against the present Respondent in this OA.
4. I say that Environmental clearance (EC) was initially granted by SEIAA, Maharashtra vide letter No-SIA/MH/MIN/456367/2023, Dated 03.01.2025 to M/s HANIFA FAZLANI, 501, Vth floor, B wing, Suntech Kanaka Corporate park, Patto, Panaji, Goa. The said EC has been annexed at page No. 470 of the OA. Thereafter, the said EC has later been transferred by SEIAA to HARE KRISHNA METALLICS PRIVATE LIMITED, 501, Vth floor, B wing,

Suntech Kanaka Corporate park, Patto, Panaji, Goa-403001, vide letter no. SIA/MH/MIN/517893/2025, on 15.07.2025.

5. I say that the present Respondent has granted Consent to Establish u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 to M/s Hare Krishna Metalics Pvt. Ltd. Mandivali Bauxite Project, S. No. 22,26,27, 134 to 155, 188 to 192, 273, 277,278, 311 to 320, 350, 351, 352, 361 to 366, 370 to 380, Mandivali Village, Tal- Dapoli, Dist- Ratnagiri., vide letter APAE Section/UANNo.0000232603/CE/2501003183, dated 31/01/2025 for Bauxite Ore mining on mining lease area 139.05 ha. for 220000 MT/A. The said Consent to Establish dated 30/01/2025 is hereto annexed and marked as **Annexure A**.
6. I say that the latest Consent to operate has been granted to Respondent No.9 for mining activity in Red category for mining lease area on part area of 47.84 ha out of mining lease area of 139.05 ha for 220000MT/A vide no. APAE Section/UANNo.0000271732/CR/2602000145 on 03/02/2026 and is valid up to 31.01.2029. The said Consent to Operate dated 03/02/2026 is hereto annexed and marked as Annexure B.
7. I say that this Respondent has communicated to District Mining Officer vide letter dtd. 14.11.2025 and to Tahsildar, Dapoli, vide letter dtd. 25.02.2026, regarding verification of the actual status of mining by M/s Hare Krishna Metalics Pvt. Ltd. at Survey no. 412 and the reply is awaited till date. I say that District Collector Ratnagiri is the Competent Authority to monitor the alleged excavation undertaken if any at S.No.412. However, to gauge the situation and pursuant to filing of this OA, SRO Chiplun visited S.No.412 on 27/02/2026 and observed that no mining has been done, but it is observed that –
  - a. Excavation has been done towards left side of access road to the mining site of M/s Hare Krishna Metalics Pvt. Ltd. Mandivali Bauxite Project.



- b. Civil work has been done for foundation of the proposed weigh bridge.
- c. An office building was found built upward side and on right side of the access road to the mining site of M/s Hare Krishna Metallics Pvt. Ltd. Mandivali Bauxite Project.
- d. Black topped metal road has been constructed up to the office building.
- e. As informed by project proponent representative, all above work has been done in survey no. 412 and this is private land and is owned by Mr. Gajendra Babu. He further informed that industry has obtained power of attorney for management of the property by Mr. Gajendra Babu.

The said Visit Report dated 27/02/2026 is hereto annexed and marked as **Annexure C**.

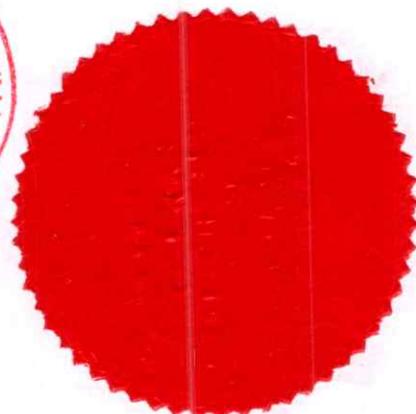
Solemnly affirmed on 12<sup>th</sup> day of March 2026.

For and on behalf of MPCB

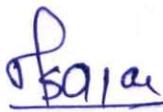


(Shripad Kulkarni)

Sub Regional Officer-Chiplun



**BEFORE ME**



**NITIN S. KELKAR**  
 Reg. No. 1177  
 NOTARY & ADVOCATE  
 Krishneshwar Nagar,  
 Office No. 7 Mumbai-Goa  
 Highway, Pag Chiplun

**Noted and Registered**  
 at Sr. No. 157/2026

date 12/03/2026

**NOTARY IS NOT RESPONSIBLE FOR  
 THE CONTENTS OF DOCUMENT**

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax:  
 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/M.S.I (R35)

Date: 31/01/2025

No:- Format1.0/APAE Section/UAN  
 No.0000232603/CE/2501003183

To,  
 M/s. HARE KRISHNA METALLICS PVT. LTD. MANDIWALI  
 BAUXITE PROJECT,  
 22,26,27, 134 to 155, 188 to 192, 273, 277,278, 311  
 to 320, 350, 351, 352, 361 to 366, 370 to 380,  
 MANDIWALI VILLAGE, Tal- Dapoli, Dist- Ratnagiri.



Your Service is Our Duty

**Sub: Consent to Establish for mining activity**

**Ref:** Environmental Clearance granted by Environment & CC Dept, GoM No.  
 SIA/MH/MIN/456367/2023 vide dated 03/01/2025.

Your application No.MPCB-CONSENT-0000232603 Dated 16.01.2025

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.8 Crs. (As per C.A Certificate submitted by industry )
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bauxite Ore mining on mining lease area 139.05 ha	220000	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

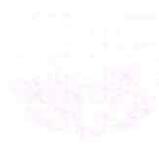
Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.0	As per Schedule-I	Soaked in soak pit

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG set (200 KVA)	1	As per Schedule -II

Director, Pollution Control Board  
Government of India  
New Delhi

Minister, Environment and Forests  
Government of India  
New Delhi



Date: 10/01/2025

Reference No. (MPCB)  
1000232603/Indus-Id.243630

To,  
M/s. HARE KRISHNA METALLICS PVT. LTD. MANDIWALI  
BAUXITE PROJECT,  
Plot No. 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

Subject: Consent to establish for bauxite project  
Date: 10/01/2025



The consent to establish is granted for a period of 5 years from the date of issue of this consent. The capital investment of the project is Rs. 100 Crores. The project is financed by industry.

Sl. No.	Particulars	Amount (Rs.)
1	Consent fee	1000000
2	Annual fee	1000000
3	Monitoring fee	1000000
4	Compliance fee	1000000
5	Other charges	1000000

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Laterite Waste	1600000	MT	Backfilling	Backfilling

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities
10. The applicant shall comply with the conditions of the Environmental Clearance granted by Environment & CC Dept, GoM No. SIA/MH/MIN/456367/2023 vide dated 03/01/2025.
11. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers. (Check / uncheck box to be given for this condition)
12. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ZLD system as preventive measures. (Check / uncheck box to be given for this condition)
13. PP shall provide dry deshelling / manual picking of stray material arrangement also submit a plan for installation of Coal washery within a month.
14. PP shall install minimum 1 CAAQMS and manual arrangement of AAQMS at 03 locations within 03 months.
15. PP shall install STP within 03 months period.
16. PP shall convert existing water sprinkling arrangement into chemical fogging arrangement (MgCl<sub>2</sub>) within 03 months period.
17. PP shall provide tar road in remaining area within 03 months period.
18. PP shall carry out over burden dump management as per CPCB guidelines.
19. PP shall carry out plantation as per EC condition before ensuing monsoon.
20. PP shall provide treatment plant for mine water discharge and submit sedimentation tank design details.
21. PP shall obtain NOC/clarification from CGWA within 03 months, if extracts ground water.
22. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
23. Industry shall comply with Maharashtra Plastic Waste Management & Handling Rules 2018 and Plastic and Thermocol Products (MUSTH&S) Notification, 2018 and amendments issued from time to time.
24. Industry shall comply with E-Waste (Management and Handling) Rule, 2016.
25. Industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
26. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity.
27. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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**Signed by: Dr. V.M.Motghare**  
Joint Director (Air Pollution Control)  
For and on behalf of  
**Maharashtra Pollution Control Board**  
jdair@mpcb.gov.in  
2025-01-31 16:15:28 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25000.00	TXN2501002696	16/01/2025	Online Payment
2	25000.00	TXN2501003542	20/01/2025	Online Payment
3	100000.00	TXN2501003850	21/01/2025	Online Payment

**Mining charges Rs. 8800/- deducted from submitted fee. Remaining Consent fee Rs. 116200/- will be adjusted in next consent.**

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A]  
B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	25.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	10.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG set (200 KVA)	Acoustic enclosure	30.00	Diesel 50 Ltr/Hr	-	TPM	150 Mg/Nm <sup>3</sup>
						SO <sub>2</sub>	12 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Control Equipments
- Coal handling plant provided with dust collector & automatic water sprinkler shall be operated
  - Scientific spraying of water on all working area, dump area, stock piles with the help of appropriate dust suppression system.
  - Minerals shall be properly covered during transportation.
  - The applicant shall carry out tree plantation along road side, around dumps or compulsory afforestation as per proposal approved by Forest Department. The tree plantation programme shall be taken up well in advance of the actual mining activity, so that green belt of sufficient width & height is developed between mining area/road and surrounding environment.
  - Black topped metal roads provided shall be well maintained to prevent dust formation.
  - Overloading of dumpers shall be avoided to prevent spillages.
  - Correct type & quantity of explosive shall be used to avoid excess dust formation & vibration in the surrounding area.
  - The slope of the over burden shall have slope not more than 28° to the horizontal. The overburden shall be properly covered by vegetation for stabilization.
  - Minerals transportation shall be done by installing conveyors wherever possible & mechanically covered closed trucks shall be used for transportation.
6. Standards for Ambient Air Pollutants:

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO<sub>2</sub>) and Oxides of Nitrogen (NO<sub>x</sub>) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the table given below:

**Dust Generating Sources:**

Loading or unloading, Haul Road, coal transportation road, Coal handling plant (CHP), Railway Sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

<b>Pollutant</b>	<b>Time weighted average</b>	<b>Concentration in Ambient Air</b>
Suspended Particulates Matter (SPM)	Annual Average	360 $\mu\text{g}/\text{m}^3$
	24 hours	500 $\mu\text{g}/\text{m}^3$
Respirable Particulate Matter (size less than 10 $\mu\text{m}$ ) (RPM)	Annual Average	180 $\mu\text{g}/\text{m}^3$
	24 hours	250 $\mu\text{g}/\text{m}^3$
Sulphur Dioxide ( $\text{SO}_2$ )	Annual Average	80 $\mu\text{g}/\text{m}^3$
	24 hours	120 $\mu\text{g}/\text{m}^3$
Oxides of Nitrogen as $\text{NO}_x$	Annual Average	80 $\mu\text{g}/\text{m}^3$
	24 hours	120 $\mu\text{g}/\text{m}^3$

- i. In case of any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified vide MOEFCC GOI notification dtd 16.11.2009 as ammended shall be made applicable.
- ii. The applicant shall provide minimum three ambient air quality monitoring stations within mining area which should be monitored for SPM, RSPM,  $\text{SO}_2$ ,  $\text{NO}_x$ , HC, CO etc. The Annual Arithmetic Mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform interval shall conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The records of results of monitoring done shall be made available for inspection to the officers of the Board.

7. The applicant shall take adequate measures for control of noise levels from its own sources as follows:

<b>Sr. No</b>	<b>Location</b>	<b>Permissible Norms [in dB (A)]</b>	<b>Desired minimum thickness of green belt (m)</b>
1.	Along Road side	65 (Commercial Area)	20
2.	In colonies	55 (Residential Area)	20
3.	Near Opencast Mines	75 (Industrial Area)	10
4.	Near CHPs	75	30
5.	Near Shaft	75	20
6.	Near Mine exhaust fan	75	> 50

8. Other conditions:

- i. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess standards laid down, such information shall be forthwith reported to Board, concerned Police station, office of Directorate of Health services, Dept. of explosives, Inspectorate of Factories & Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C 2 E	Rs. 2.0 Lakh	15 days	Operation and Maintenance of pollution control system so as to maintain consented standards prescribed as per Air(Prevention & Control of pollution) Act, 1974 Water (Prevention & Control of Pollution) Act, 1981 & HW (MH & TM) Rules 2008 and also adhering to compliance of specific / general condition of Environment Clearance.	Regular Activity	

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
						NA

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
				NA

**SCHEDULE-IV**  
**General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
3. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
4. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
5. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
6. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
7. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
8. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.

14. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
15. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
16. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
21. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end
22. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

23. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
24. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
25. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
26. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

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This certificate is digitally & electronically signed.

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# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/M.S.I (R35)/ Rev. RED/I.S./ (88.3)  
 No:- Format1.0/APAE Section/UAN  
 No.0000271732/CR/2602000145

Date: 03/02/2026

To,  
 M/s. HARE KRISHNA METALLICS PVT. LTD.  
 MANDIWALI BAUXITE PROJECT, Gut No. 403,  
 273, 146, 278, 482, 462, 191, 351, 151, 374,  
 192, 387, 486A, 464, 474A, 481A, 480, 148,  
 362, 350, 468, 377, 379, 435, 437, 152, 136,  
 141, 153, 378, 190, 399, 363, 370, 313, 316,  
 380, 469, 150, 433, 189, 155, 364, 371, 407A, 312, 25,  
 26, 406, Mandivali Village, Tal- Dapoli, Dist- Ratnagiri



**Sub: Renewal of Consent to Operate for Mining Activity in Red Category.**

- Ref:**
1. Environmental Clearance granted by Environment & CC Dept, GoM No. SIA/MH/MIN/456367/2023 vide dated 03/01/2025.
  2. Consent to Operate granted vide no. Format1.0/APAE Section/UAN No. - 0000235435/CO/2502000892 dated 11/02/2025 valid upto 31/01/2026.
  3. Environmental Clearance granted by Environment & CC Dept, GoM for change in name vide dated 15/07/2025.

Your application No.MPCB-CONSENT-0000271732 Dated 25.12.2025

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/01/2029**
2. **The capital investment of the project is Rs.10.86 Crs. (As per C.A Certificate submitted by industry )**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bauxite Ore mining on part area 47.84 ha out of mining lease area 139.05 ha	220000	MT/A

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.0	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG set (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Laterite Waste	1600000	MT	Backfilling	Backfilling

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
	NA				

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities
10. PP shall comply with the conditions of the Environmental Clearance granted by Environment & CC Dept, GoM No. SIA/MH/MIN/456367/2023 vide dated 03/01/2025 and issued on 15/07/2025 with change in name.
11. PP shall install minimum 1 CAAQMS and manual arrangement of AAQMS at 03 locations within 03 months.
12. PP shall convert existing water sprinkling arrangement into chemical fogging arrangement (MgCl<sub>2</sub>) before Operating /starting mining operations.
13. PP shall provide tar road in remaining area before Operating /starting mining operations.
14. PP shall carry out over burden dump management as per CPCB guidelines.
15. PP shall carry out plantation as per EC condition before ensuing monsoon.
16. PP shall provide treatment plant for mine water discharge and submit sedimentation tank design details.
17. PP shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
18. PP shall comply with Maharashtra Plastic Waste Management & Handling Rules 2018 and Plastic and Thermocol Products (MUSTH&S) Notification, 2018 and amendments issued from time to time.
19. PP shall comply with E-Waste (Management and Handling) Rule, 2016.
20. PP shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).

21. This consent issued with above Gut number mentioned and part area 47.84 ha out of mining lease area 139.05 ha as per letter given by PP vide dated 11/02/2025. PP shall apply separate application for other remaining part land area.
22. PP shall strictly comply with Board Circular vide No. MPCB/JD(APC) /NCAP/DG Set/B-0090 dtd. 02/06/2023 regarding Retro-Fitting of Emission Control Device (RECD) for in-use Diesel Operated Internal Combustion Engines/D.G. Sets.
23. PP shall obtain NOC/clarification from CGWA within 03 months, if extracts ground water.
24. PP shall make an application for renewal of consent 120 days prior to date of expiry of the consent.
25. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



*[Handwritten signature]*

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**Signed by: Shri. Satish H. Padwal**  
Joint Director (Air Pollution Control)  
For and on behalf of  
**Maharashtra Pollution Control Board**  
jdair@mpcb.gov.in  
2026-02-03 11:25:55 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	250000.00	MPCB-DR-39028	01/01/2026	NEFT
2	57000.00	MPCB-DR-39722	30/01/2026	NEFT

**Previous balance fee Rs. 107000/- considered.**

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.0 CMD of sewage.  
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD (3 days 27°C )	Not to exceed	30
2	COD	Not to exceed	100
3	SS	Not to exceed	50

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	25.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	10.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set	Acoustic Enclosure	5.00	Diesel 50 Kg/Hr	-	TPM	150 Mg/Nm <sup>3</sup>
						SO <sub>2</sub>	12 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Control Equipments
- Scientific spraying of water on all working area, dump area, stock piles with the help of appropriate dust suppression system.
  - Minerals shall be properly covered during transportation.
  - The applicant shall carry out tree plantation along road side, around dumps or compulsory afforestation as per proposal approved by Forest Department. The tree plantation programme shall be taken up well in advance of the actual mining activity, so that green belt of sufficient width & height is developed between mining area/road and surrounding environment.
  - Black topped metal roads provided shall be well maintained to prevent dust formation.
  - Overloading of dumpers shall be avoided to prevent spillages.
  - Correct type & quantity of explosive shall be used to avoid excess dust formation & vibration in the surrounding area.

6. Standards for Ambient Air Pollutants:

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO<sub>2</sub>) and Oxides of Nitrogen (NO<sub>x</sub>) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the table given below:

**Dust Generating Sources:**

Loading or unloading, Haul Road, coal transportation road, Coal handling plant (CHP), Railway Sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

<b>Pollutant</b>	<b>Time weighted average</b>	<b>Concentration in Ambient Air</b>
Suspended Particulates Matter (SPM)	Annual Average	360 $\mu\text{g}/\text{m}^3$
	24 hours	500 $\mu\text{g}/\text{m}^3$
Respirable Particulate Matter (size less than 10 $\mu\text{m}$ ) (RPM)	Annual Average	180 $\mu\text{g}/\text{m}^3$
	24 hours	250 $\mu\text{g}/\text{m}^3$
Sulphur Dioxide ( $\text{SO}_2$ )	Annual Average	80 $\mu\text{g}/\text{m}^3$
	24 hours	120 $\mu\text{g}/\text{m}^3$
Oxides of Nitrogen as $\text{NO}_x$	Annual Average	80 $\mu\text{g}/\text{m}^3$
	24 hours	120 $\mu\text{g}/\text{m}^3$

- i. In case of any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified vide MOEFCC GOI notification dtd 16.11.2009 as ammended shall be made applicable.
- ii. The applicant shall provide minimum three ambient air quality monitoring stations within mining area which should be monitored for SPM, RSPM,  $\text{SO}_2$ ,  $\text{NO}_x$ , HC, CO etc. The Annual Arithmetic Mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform interval shall conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The records of results of monitoring done shall be made available for inspection to the officers of the Board.

7. The applicant shall take adequate measures for control of noise levels from its own sources as follows:

<b>Sr. No</b>	<b>Location</b>	<b>Permissible Norms [in dB (A)]</b>	<b>Desired minimum thickness of green belt (m)</b>
1.	Along Road side	65 (Commercial Area)	20
2.	In colonies	55 (Residential Area)	20
3.	Near Opencast Mines	75 (Industrial Area)	10
4.	Near CHPs	75	30
5.	Near Shaft	75	20
6.	Near Mine exhaust fan	75	> 50

8. Other conditions:

- i. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess standards laid down, such information shall be forthwith reported to Board, concerned Police station, office of Directorate of Health services, Dept. of explosives, Inspectorate of Factories & Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs. 2.0/- Lakh	Existing	Operation & maintenance of pollution control system so as to maintain consented standards prescribed as per Air(Prevention & Control of pollution) Act, 1974 Water (Prevention & Control of Pollution) Act, 1981 & HW (MH & TM) Rules 2008 and also adhering to compliance of specific / general condition of Environment Clearance.	31/01/2029	31/01/2030

**\*\*Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122**

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV****General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
3. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
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7. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
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9. The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
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  - f) D.G. Set shall be operated only in case of power failure.
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  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
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19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
21. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end
22. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
23. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 24. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
- 25. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, CHIPLUN**

Telephone: (02355) 261570

Visit us at

Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)

Email: [srochiplun@mpcb.gov.in](mailto:srochiplun@mpcb.gov.in)



"Your Service is our Duty"

2nd floor Parkar Complex,  
224, Behind Nagar  
Parishad, Tal. Chiplun,  
Dist. Ratnagiri 415605.

Date: 27.02.2026

**Visit Report**

Survey No. 412, Mandivali, Tal. Dapoli, Dist. Ratnagiri visited on 27.02.2026 to verify the complaints made by Mr. Bhavesh Karekar regarding Unauthorized Commencement of Mining Activities in Survey No, 412, Mandivali, Tal. Dapoli, Dist. Ratnagiri. Observations made during visit are as follows-

1. It was observed that excavation has been done towards left side of access road to the mining site of M/s Hare Krishna Metallics Pvt. Ltd. Mandivali Bauxite Project.
2. Civil work has been done for foundation of the proposed weigh bridge.
3. An office building was found built upward side and on right side of the access road to the mining site of M/s Hare Krishna Metallics Pvt. Ltd. Mandivali Bauxite Project.
4. Black topped metal road has been constructed up to the office building.
5. As informed by project proponent representative, all above work has been done in survey no. 412 and this is private land and is owned by Mr. Gajendra Babu. He further informed that industry has obtained power of attorney for management of the property by Mr. Gajendra Babu.

(S.R. Kulkarni)  
Sub Regional Officer,  
MPCB, Chiplun